

(Interruptions)

MR. SPEAKER: All of you must behave. You must all conform to the rules.

12.20 hrs.

PAPERS LAID ON THE TABLE—*CONTD.*

[*English*]

**Annual Report of and Review on
Rashtriya Manav Sangrahalaya,
Bhopal for 1985-86 and a
Statement re. delay in
Laying these Papers**

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAH): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Manav Sangrahalaya Bhopal, for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Manav Sangrahalaya, Bhopal, for the year 1985-86.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. *See No. LT-6762/88*]

Notification under Multi-State Cooperative Societies Act Delhi Cooperative Societies Act and Fertiliser (Control) (Fourth Amendment) Order, 1988

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL

YADAV): I beg to lay on the Table:-

- (i) A copy of the Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1001 (E) in Gazette of India dated the 12th October, 1988, under sub-section (3) of section 109 of the Multi-State Co-operative Societies Act, 1984. [Placed in Library. *See No. LT-6763/88*]
- (2) A copy of the Delhi Co-operative Societies (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. F. 16 (9)/80/Coop/Legal in Delhi Gazette dated the 9th September, 1988, under sub-section (3) of section 97 of the Delhi Co-operative Societies Act, 1972. [Placed in Library. *See No. LT-6764/88*]
- (3) A copy of the Fertiliser (Control) (Fourth Amendment) Order, 1988 (Hindi and English versions) published in Notification No. S.O. 940 (E) in Gazette of India dated the 11th October, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. *See No. LT-6765/88*]

12.22 1/2 hrs.

ELECTION TO COMMITTEE

[*English*]

Coconut Development Board

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND

COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): I beg to move:

"That in pursuance of sub-section 4 (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section 4 (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act."

The motion was adopted

12.23 hrs.

DISQUALIFICATION OF MEMBER ON GROUND OF DEFECTION

[English]

MR. SPEAKER: Hon. Members, I have to make the following announcement:

Whereas Shri Ram Pyare Panika, MP, filed before me a Petition on the 21st July, 1987, under paragraph 6 of the Tenth Schedule to the Constitution of India and rule 6 of the Members of Lok Sabha (Disqualification on ground of Defection) Rule, 1985, praying that the Speaker, Lok Sabha, be

pleased to declare that Shri Lalduhoma, MP, has become subject to disqualification as per provisions contained in the Tenth Schedule to the Constitution.

Whereas the said petition was referred by me to the Committee of Privileges, Lok Sabha, on 16th November, 1987, under rule 7 (4) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985, for making a preliminary inquiry and submitting a Report to me.

Whereas the Committee of Privileges having carefully examined the evidence tendered and documents produced by the petitioner and his witnesses as also by the respondent, submitted their Report to me on 14th October, 1988.

Whereas I gave an opportunity to Shri Lalduhoma to present his case in person before me on 15th November, 1988.

Now, therefore, taking into account all the facts and circumstances of the case, the Report of the Committee of Privileges, the submissions made by Shri Lalduhoma and in accordance with the provisions of the Tenth Schedule to the Constitution I hereby decide, declare and order as follows:-

In exercise of powers conferred upon me under paragraph 6 of the Tenth Schedule to the Constitution of India, I, B.R. Jakhar, Speaker, Lok Sabha, hereby decide that Shri Lalduhoma, an elected member of Lok Sabha from Mizoram constituency, has incurred disqualification in terms of paragraph 2(1) (a) of the said Schedule for being a member of Lok Sabha by voluntarily giving up his membership of Congress (I)-his original political party.

Accordingly, Shri Lalduhoma has ceased to be a member of Lok Sabha with immediate effect.